

#### **Employment Guarantee Scheme for Urban Poor**

267. DR. T.N. SEEMA: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether Government proposes to introduce any employment guarantee scheme for urban poor similar to the MGNREGS; and

(b) if so, the details of the scheme?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) No, Sir.

(b) Question does not arise.

#### **Deficit in housing units in urban areas**

268. SHRI N.K. SINGH: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) the present deficit in housing units in urban areas; and

(b) whether Government has the intention to set up a national regulator for housing sector?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): (a) A Technical Group constituted by the Ministry in 2006 to assess the urban housing shortage has estimated that at the end of the 10th Five Year Plan (2007-08), the total housing shortage in the country was 24.71 million. Further, an additional requirement of 1.82 million dwelling units has been projected for the 11th Plan, bringing the total housing requirement during the 11th Plan Period (2007-2012) to 26.53 Million dwelling units.

(b) Yes, Sir. In order to promote planned and healthy real estate development of colonies and apartments with a view to protecting consumer interest and to facilitate smooth and speedy urban construction, the Ministry of Housing & Urban Poverty Alleviation in consultation with various stakeholders had prepared a draft Model Real Estate (Regulation of Development) Act 200\_\_\_ and the same was put on the website of the Ministry (<http://mhupa.gov.in>). Comments/suggestions on the draft bill were invited from public and other stakeholders including State Governments and Union Territory administrations, business chambers, etc.

The proposed regulatory mechanism will be finalized by the Ministry after taking into consideration suggestions received from the States, business chambers, developers, experts and other stakeholders, as also views of Ministry of Law & Justice. However, no time frame for its finalization can be assigned at this stage.